

Central Administrative Tribunal
Principal Bench: New Delhi

OA No.2605/96

New Delhi, this the 5th day of September, 1997

Hon'ble Dr. Jose P. Verghese, Vice-Chairman(J)
Hon'ble Shri S.P.Biswas, Member (A)

Mrs. Anupama w/o Sh. Rajesh Gandhi,
LDC, No. 3, Wing AF
AIR FORCE Station, Palam, Delhi Cantt.
and r/o 265, Gagan Vihar, Delhi.Applicant

(In person)

Versus

Union of India through

1. Secretary,
Ministry of Defence/AIR
South Block, New Delhi.
2. The A.O.C. No:3 Wing A.F.,
Air Force Station Palam,
Delhi Cantt.
3. The General Manager,
(Recruitment Section),
Northern Railway Head Quarters,
Baroda House,
New Delhi.
4. The Divisional Railway Manager,
(Senior Divl. Personnel Officer)
Northern Railway, State Entry Road,
New Delhi.Respondents

(By Advocate: Shri KCD Gangwani and Sh. R.L.Dhawan)

O R D E R (ORAL)
[Hon'ble Dr. Jose P. Verghese, Vice-Chairman (J)]

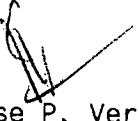
In the circumstances of the case, as a special consideration, we had passed certain interim orders on the basis of which the petitioner joined duties as per our directions. Two questions that remain are whether the petitioner can be transferred to a more convenient place considering her status of handicap and whether the benefit of past service in the parent office can also be given in accordance with the rules or not. Both the respondents are

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to pass such an order within four weeks from the date of receipt of the copy of this order. In case the petitioner is further aggrieved, she can approach this court by way of an MA.

In view of circumstances, this OA is disposed of without any order as to costs. This Thios OA is disposed of with no order as to cost.


(S.P. Biswas)
Member (A)


(Dr. Jose P. Verghese)
Vice-Chairman (J)

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